



2026:AHC:51568

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7060 of 2026

Rajesh Mani Tripathi And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ganesh Kumar
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments a prayer has been made by counsel for the petitioners to delete the name of petitioner no.2-Subash Tiwari from the array of petitioners.
2. Prayer made is allowed. Counsel for the petitioner is permitted to delete name of petitioner no.2-Subash Tiwari from the array of petitioners during course of the day.
3. The petitioners have preferred present writ petition inter-alia with the prayer to quash the eviction and recovery notice dated 23.09.2025 issued by the respondent no.2-Tehsildar/Assistant Collector, Ist Class, Tehsil-Rudhauri, District-Basti in Case No.T-2014171404771 under Section 122-B of U.P.Z.A. & L.R. Act.
4. It is argued by counsel for the petitioners that in the proceedings initiated against the petitioner No.1 namely Rajesh Mani Tripathi an ex-parte order of eviction has been passed on 30.10.2015. As soon as petitioners came to know regarding the aforesaid order recall application along-with application for condonation of delay was filed by him on 06.10.2025. It is further argued that during pendency of the aforesaid recall application a notice dated 23.09.2025 was issued by the respondent no.2 hence present writ petition. It is argued that a direction be issued to the respondent no.3 to pass appropriate orders on the aforesaid applications and till disposal of the same no coercive action be taken against the petitioners.

5. Heard learned counsel for the parties and perused the records.
6. With the consent of learned counsel for the parties, present writ petition is being disposed of at the admission stage.
7. In view of the same, present writ petition is disposed of finally directing the respondent no.2 to pass appropriate orders on the applications for recall and condonation of delay filed by the petitioners dated 06.10.2025 most expeditiously and preferably within three months from today.
8. Till disposal of the aforesaid applications or for a period of four months, whichever is earlier, no coercive action shall be taken against the petitioners pursuant to the notice dated 23.09.2025 issued by the respondent no.2, copy of which is appended as annexure-5 to the writ petition.

(Prakash Padia,J.)

March 13, 2026
Pramod Tripathi